

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.C.P. NO. 337/93 in O.A. NO. 1346/92

New Delhi this the 7th day of February, 1994

CCRAM:

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIR MAN THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Amir Hussain S/O Ghasi, Ex-Casual Labour Temporary Carpenter, under I.O.W. Northern Railway, Hapur. R/O Arjun Gali Workshop, Saath Poota Road, Shahdara, Delhi.

Petitioner

By Advocate Ms. Raman Oberoi

Versus

- Shri S. N. Mathur, General Manager, Northern Railway, Baroda House, New Delhi.
- Shri A. K. Malhotra, Divisional Railway Manager, Northern Railway, Moradabad (U.P.).
- 3. Shri S. C. Kapoor, Asstt. Engineer, Northern Railway, Hapur.

Respondents

By Advocate Shri H. K. Gangwani

ORDER (CRAL)

Hon'ble Mr. Justice V. S. Malimath

The respondents have taken the stand in the reply filed today that the name of the applicant has been entered in the live casual register as per the directions of the Tribunal and placed at S1. No. 39. It is further submitted by the learned counsel for the respondents that the petitioner has also been medically examined and that he will



be given engagement as per the directions of the Tribunal as and when a vacancy arises, in preference to juniors and outsiders. There is no good reason not to accept the statement of the counsel in this behalf. Recording the same, these proceedings are dropped.

Mydng: (S.R. Adige Member (A)

(V. S. Malimath) Chairman

/as/